

आयकर अपीलीय अधिकरण 'सी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.2532/Chny/2019**
(निर्धारण वर्ष / **Assessment Year: 2007-08**)

| | | |
|--|----------------------|---|
| Smt. P. Supriya No.40, MCK Nagar, Adjacent to S&P Foundation, Nolambur, Muggapi West, Chennai-600 095. | बनाम/ Vs. | ITO Non Corporate Circle -8(3), Chennai. |
| स्थायी लेखा सं./जीआइ आर सं./ PAN/GIR No. ARGPS-1432-D | | |
| (□ पीलार्थी/ Appellant) | : | (प्रत्यर्थी / Respondent) |

| | | |
|--|---|--|
| अपीलार्थी की ओरसे/ Appellant by | : | Shri R. Vijayaraghavan (Advocate)-Ld. AR |
| प्रत्यर्थी की ओरसे/ Respondent by | : | Shri P. Sajit Kumar (CIT) – Ld DR |

| | | |
|--|---|------------|
| सुनवाई की तारीख/ Date of Hearing | : | 24-02-2022 |
| घोषणा की तारीख / Date of Pronouncement | : | 24-02-2022 |

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, the assessee seeks withdrawal of the appeal. The Ld. AR also submitted that Form-5 has been issued to the assessee. The Ld. DR did not object to the same.

2. In view of foregoing, the appeal stands dismissed as withdrawn.

Order pronounced on 24th February, 2022.

Sd/-
(MAHAVIR SINGH)
उपअध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखअसदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 24-02-2022
EDN

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF